

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **Inspira Enterprise India Limited**

RELEVANT PARTICULARS		
Sl. No	Particulars	Details
1.	Name of corporate debtor	Inspira Enterprise India Limited
2.	Date of incorporation of corporate debtor	01.10.2008
3.	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40109MH2008PLC187215
5.	Address of the registered office and principal office (if any) of corporate debtor	UNIT NO.23, LEVEL-2, KALPTARU SQUARE, KONDIVITA LANE, RAM KRISHNA MANDIR ROAD, ANDHERI (E), MUMBAI, Maharashtra, - 400059
6.	Insolvency commencement date in respect of corporate debtor	Date of order – 22.08.2024
7.	Estimated date of closure of insolvency resolution process	18.02.2025 (180 days from the date of order)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Alok Kumar Murarka. IBBI/IPA-001/IP-P001934/2019-20/13006
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-503, Unique Estate, Beverly Park, Kanakia, Mira Road-East, Thane, Maharashtra – 401 107 Email Id – ipalok.murarka@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	A-301, Padmalaya CHS, Shimpoli Village, Borivali-West, Mumbai-400092 Email Id- cirp.ieil@gmail.com
11.	Last date for submission of claims	05.09.2024 (14 days from date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads Physical address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Inspira Enterprise India Limited** on **22.08.2024**

The creditors of **Inspira Enterprise India Limited** are hereby called upon to submit their claims with proof on or before 05.09.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class homebuyers in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 23.08.2024

Place-Mumbai



Alok Kr. Murarka

Alok Kumar Murarka

Interim Resolution Professional

IBBI/IPA-001/IP-P001934/2019-20/13006